

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA**  
**UN-STARRED QUESTION NO. 3454**

TO BE ANSWERED ON FRIDAY, MARCH 16, 2018

PHALGUNA 25, 1939 (SAKA)

**Seizure of properties by ED**

3454. SHRI LALLU SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has any information regarding the seizure of properties of the officers of All India Civil Services and other equivalent services allegedly involved in corruption by agencies like Enforcement Directorate; and

(b) if so, the details thereof during the last two years, State/UT-wise?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SHIV PRATAP SHUKLA)

(a) to (b) Directorate of Enforcement has registered 11 cases under the Prevention of Money Laundering Act (PMLA), 2002 against the officers of All India Civil Services and other equivalent services. Investigation by the Directorate in these cases has resulted in attachment/seizure of assets worth around Rs.62 crore.

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